

28-8-96.

Hon'ble Mr. S. Das Gupta, A.M.

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We have considered the written statement filed by the applicant in response to suo moto notice issued to him. The explanations given by the applicant for ~~not~~ ^{make} uncalled for ~~grounds~~ ^{remedy} in the RA, is wholly unsatisfactory. The alleged contemner seeks and is allowed two weeks time to file a supplementary written reply tendering unconditional apology. List for order on 17-9-96.

2. Amdt. Appl. No. 336/96 has been filed seeking amendment in O.A. No. 359/95. The aforesaid OA has already been dismissed by the order dated 8-12-95. Misc. Appl. is, therefore, ~~inadmissible~~ ^{irrelevant} and rejected accordingly.

Member (J)

Member (A)

Dube/

17.9.96

Hon Mr. S. Das Gupta, A.M
Hon Mr. T. L. Verma J.M

~~OR~~
~~no writ. c.t.~~
~~filed. submitted.~~
~~16/9.~~

The contemner appeared in person and filed a petition tendering unqualified apology. In view of the ~~fact~~ ^{fact} that the ~~proceeding~~ ^{proceeding} is exempted no ~~order~~ ^{order} is to be passed. ~~for~~ ⁱⁿ the ~~contemner~~ ^{contemner} to be

Am.